

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-409(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.

.... Applicant/Petitioner

Vs.

Net 4 India Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Srishti Kapoor, Advocate

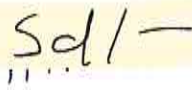
For the Respondent : Mr. Ashish Aggarwal, Mr. Gurcharan Singh,
Advocates

ORDER

Learned Counsel for the respondent states that he has instructions to appear and will file his vakalatnama today itself. Reply shall be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 12th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)